



ఆంధ్రప్రదేశ్ రాజపత్రము
THE ANDHRA PRADESH GAZETTE
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RULES SUPPLEMENT TO PART II EXTRAORDINARY

No.3

AMARAVATI, WEDNESDAY, SEPTEMBER 25, 2024

G.509

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HIGH COURT OF ANDHRA PRADESH
AMARAVATI

ROC.No.668/SO/2022.

DATED: 12.09.2024.

ADDITION OF NEW RULE i.e., 35-E (i) TO (v) IN THE CRIMINAL RULES OF PRACTICE AND CIRCULAR ORDERS, 1990.

NOTIFICATION No.10/ SO / 2024

In exercise of the powers conferred by Article 227 of the Constitution of India, and Section 523 of the Bharatiya Nagarik Suraksha Sanhita, 2023(Central Act 46 of 2023), and of all other powers hereunto enabling and with the previous approval of the Governor of Andhra Pradesh, the High Court of Andhra Pradesh hereby makes the following amendment to the Criminal Rules of Practice and Circular Orders, 1990 by adding Rule 35-E (i) to (v).

AMENDMENT

The following Rule 35-E (i) to (v) shall be added after 35-D in Criminal Rules of Practice and Circular Orders, 1990.

RULE 35-E:**STEPS TO BE TAKEN ON RECEIPT OF INFORMATION RELATING TO THE COMMISSION OF OFFENCE OF RAPE:**

- i) *Upon receipt of information relating to the commission of offence of rape, the investigating officer shall make immediate steps to take the victim to any Judicial Magistrate, for the purpose of recording her statement under Section 183 of the Bharatiya Nagarik Suraksha Sanhita, 2023 (Central Act 46 of 2023). A copy of the statement under Section 183 of the Bharatiya Nagarik Suraksha Sanhita, 2023 shall be handed over to the investigating officer immediately with a specific direction that the contents of such statement under Section 183 of the Bharatiya Nagarik Suraksha Sanhita, 2023 (Central Act 46 of 2023) shall not be disclosed to any person till cognizance is taken by the court and at the stage contemplated by sections 230 and 231 of Bharatiya Nagarik Suraksha Sanhita, 2023 (Central Act 46 of 2023), and not before.*
- ii) *The investigating officer shall as far as possible take the victim to the nearest Lady Judicial Magistrate.*
- iii) *The investigating officer shall record specifically the date and the time at which he learnt about the commission of the offence of rape and the date and time at which he took the victim to the Lady Judicial Magistrate as aforesaid.*
- iv) *If there is any delay exceeding 24 hours in taking the victim to the Magistrate, the investigating officer shall record the reasons for the same in the case diary and hand over a copy of the same to the Magistrate.*
- v) *Medical examination of the victim : Section, 184 of the Bharatiya Nagarik Suraksha Sanhita, 2023 (Central Act 46 of 2023) imposes an obligation on the part of investigating officer to get the victim of the rape immediately medically examined. A copy of the report of such medical examination shall be immediately handed over to the Magistrate who records the statement of the victim under Section 183 of the Bharatiya Nagarik Suraksha Sanhita, 2023 (Central Act 46 of 2023).*

Dr. Y. LAKSHMANA RAO,

Registrar General.

HIGH COURT OF ANDHRA PRADESH:: AMARAVATI

Endt. ROC. No. 668/SO/2022

Dated. 27.09.2024

Gazette Nos.3 dated 25.09.2024.

(Notification No.10/SO/2024)

“COMMUNICATED”

g. Lakshmana Rao
27/9/24
REGISTRAR GENERAL

To:

1. All the Registrars, High Court of Andhra Pradesh.
2. The Principal Secretary to the Hon'ble the Chief Justice, High Court of Andhra Pradesh (with a request to place the same before the Hon'ble the Chief Justice for His Lordship's kind perusal)
3. The Registrar (IT)-cum-Central Project Coordinator, High Court of Andhra Pradesh [with a request to instruct the concerned to place the Gazettes in High Court's website]
4. All the P.Ss to the Hon'ble Judges (with a request to place the same before the Hon'ble Judge for their Lordships' kind perusal).
5. All the Unit Heads in the State of Andhra Pradesh (with a request to communicate the same to all the Judicial Officers in their respective Districts)
6. The Director, A.P. Judicial Academy, Mangalagiri, Guntur District.
7. The Director, A.P. High Court Mediation & Arbitration Centre, High Court Building, Amaravati.
8. The Member Secretary, A.P. State Legal Services Authority, Velagapudi, near A.P.Secretariat.
9. The Secretary, A.P High Court Legal Service Committee, High Court Building, Amaravati.
10. Spare.

